

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.151/2022/EZ

SUBHAS DUTTA

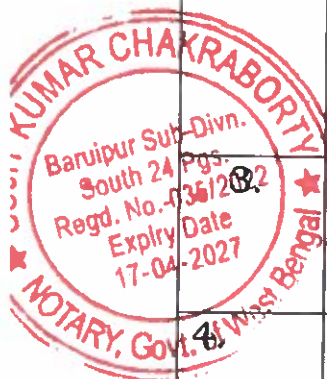
-Versus-

STATE OF WEST BENGAL & ORS.

**AFFIDAVIT OF RESPONDENT NO 11 i.e. MEMBER SECRETARY,
WEST BENGAL COASTAL ZONE MANAGEMENT AUTHORITY IN
PURSUANT TO THE ORDER OF HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN BENCH DATED 05.01.2023.**

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	Copy of Office Order of MoEF&CC dated 14.03.2014	R/3	



08 FEB 2023

Filed by

Barnali Day

Advocate

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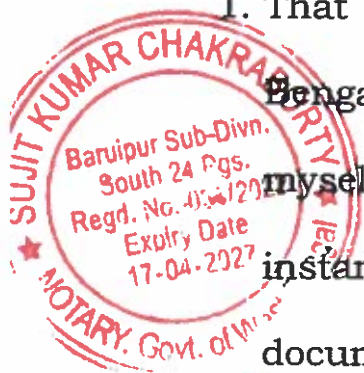
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Most Respectfully Sheweth

I, Neelam Meena, D/O Late Shri B.R.Meena, aged 52 years, by faith -Hindu, by occupation Government service, working as the Director, Institute of Environmental Studies and Wetland Management, having office at DD-24, Sector-I, Bidhan Nagar, Kolkata -700064, do hereby solemnly affirm and submit as follows :-

1. That I am holding the post of the Member Secretary, West Bengal Coastal Zone Management Authority. I have made myself acquainted with the facts and circumstances of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant application. Hence, I am competent to file the instant Affidavit before this Hon'ble Tribunal.



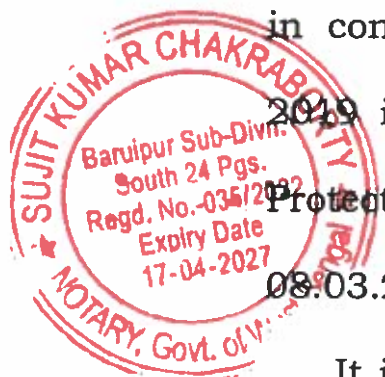
08 FEB 2023

2. That this Affidavit is being solemnly affirmed in compliance of the solemn Order passed by this Hon'ble Tribunal on 05.01.2023 with reference to Paragraph No. 18 of the said Order wherein it is stated by the applicant that " the CRZ Report has been prepared by Institute of Environmental Studies & Wetland Management which is not the Competent Authority and in fact the CRZ Report has to be prepared by the National Centre for Sustainable Coastal Management, Chennai and approved by Ministry of Environment, Forests and Climate Change."

3. It is humbly submitted before this Tribunal that Ministry of Environment, Forest and Climate Change vide F. No. J-17011/8/92- IA-III Office Memorandum dated 08.08.2019, has authorized at Sl. No. 5, Institute of Environmental Studies & Wetland Management for preparation/ updation of Coastal Zone Management Plan(CZMPs)/ Island Coastal Regulation Zone(ICRZ) plans/Integrated Island Management Plans(IIMPs) in consonance with the provisions of the CRZ Notification,

2019 issued vide G,S.R. 37(E) dated 18.01.2019 and Island Protection Zone Notification issued vide S.O 1242(E) dated 08.03.2019.

It is further stated that the preparation / updation of the CZMPs mentioned above, is carried out as per the general guidelines issued by the Ministry vide OM No.12-1/2019-IA.III dated 26.06.2019.



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A copy of the Office Memorandum from Ministry of Environment, Forest and Climate Change (IA. III Division) dated 08.08.2019 is marked as Annexure **R/1**.

4. The Institute of Wetland Management & Ecological Design , Calcutta has been renamed as Institute of Environmental Studies & Wetland Management vide Notification no. EN/108/3S-1/2005 dated 18.01.2008.

A copy of the notification is annexed herewith and marked as Annexure **R/2**.

5. It is also submitted before this Tribunal that vide Office Order No.J-17011/8/92-IA-III dated 14.03.2014 Ministry of Environment and Forests(IA-III Division) has authorised the Institute for Wetland Management and Ecological Designs, Calcutta along with seven other agencies to demarcate HTL and LTL along the CRZ using the general guidelines.

A copy of the Office Order from Ministry of Environment, Forest and Climate Change (IA. III Division) dated 14.03.2014 is marked as Annexure **R/3**.

6. Thus the statement made by the applicant in Paragarph18 of the Order is not correct.

That the reply is true to my knowledge and belief, which I derived from the office records.


DEPONENT

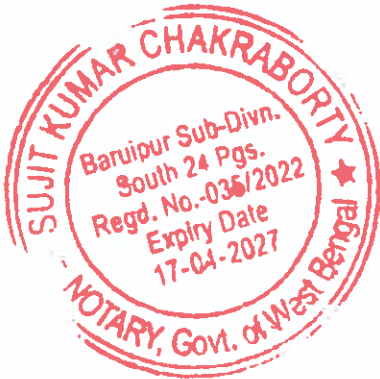


08 FEB 2023

VERIFICATION

I, Neelam Meena, Member Secretary, West Bengal Coastal Zone Management Authority, do hereby solemnly affirm and declare that the contents of the report in the form of affidavit are true to the best of my knowledge and belief. No part of the Report is false and nothing has been concealed.

Verified at Kolkata this ^{8th} day of February, 2023.



08 FEB 2023

Neel
DEPONENT

Identified by
Barnali Deej
Advocate
WB-175/2009

Solemnly declared and affirmed
before me on identification
under the Notary Act.

Sujit
SUJIT KUMAR CHAKRABORTY
NOTARY PUBLIC
Regd. No.- 035/2022
Govt. of West Bengal

1221/Tc4
29/8/2019

F.No. J-17011/8/92- IA-III

3749

Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3Dated: 8th August, 2019**OFFICE MEMORANDAM****Sub: Institutes/Agencies for preparation/updation of Coastal Zone Management Plans (CZMPs)/ Island Coastal Regulation Zone (ICRZ) plans/ Integrated Island Management Plans (IIMPs) in line with CRZ/ICRZ Notifications, 2019 - reg.**

In supersession of this Ministry's OM of even number., dated 14th March, 2014, the institutes/agencies given here under are hereby authorized for preparation/updation of Coastal Zone Management Plan (CZMPs)/ Island Coastal Regulation Zone (ICRZ) plans/ Integrated Island Management Plans (IIMPs) in consonance with the provisions of the CRZ Notification, 2019 issued vide G.S.R. 37(E), dated 18.01.2019 and Island Protection Zone Notification issued vide S.O. 1242(E) dated 08.03.2019.

S.No.	Name of the Institutes/ Agency
1	Space Application Centre, Ahmedabad
2	Centre for Earth Sciences Studies, Thiruvananthapuram
3	Institute for Remote Sensing, Anna University, Chennai
4	National Centre for Sustainable Coastal Management (NCSCM), Chennai
5	Institute of Environmental Studies And Wetland Management, Kolkata
6	National Institute of Oceanography (NIO), Panjim, Goa
7	National Institute of Ocean Technology (NIOT), Chennai

2. The preparation/updation of the aforesaid plans mentioned above, shall be carried out as per the general guidelines issued by this Ministry vide OM No. 12-1/2019-IA.III dated 26.06.2019.

This issues with approval of the Secretary (EF&CC).

(W. Bharat Singh)
Director (CRZ)

To

1. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Andaman and Nicobar Islands, Puducherry, Lakshadweep, Daman

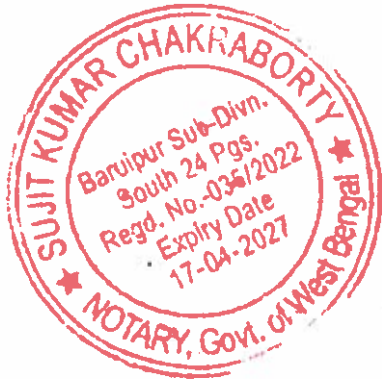


08.08.2023

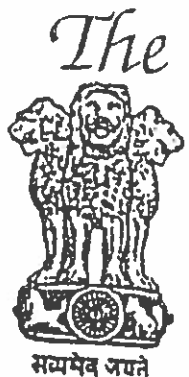
2. The Member Secretaries, Coastal Zone Management Authorities of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha and UT of Andaman and Nicobar Islands, Puducherry, Lakshadweep and Daman & Diu.
3. All the above authorized agencies

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(RSP)/AS(AKJ)
5. PPS to JS(RKS)/JS(AKN)/JS(GM)/JS(RS)
6. Website of MoEF&CC
7. Guard File



08 FEB 2023



The Kolkata Gazette

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PART I- Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury etc.

GOVERNMENT OF WEST BENGAL

Department of Environment

NOTIFICATION

No. EN/108/3S-1/2005

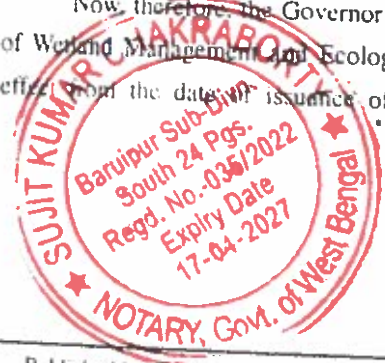
Kolkata the 18th January, 2005

Whereas, "IWMED" came to the administrative jurisdiction of this dept of Environment on 1.4.1998 vide notification No. EN/709/P/1E-26/97 dt 23.3.98 till date;

And whereas, for the last few years, the activities of the IWMED has become diversified, in the direction of broader environmental studies, an alteration/modification of the name of the Institute was felt, balancing with the past name and in this connection a committee was formed;

And whereas, the committee has opined that the Institute's name should better be "Institute of Environmental Studies and Wetland Management";

Now, therefore, the Governor is pleased to accord approval to the changing of the name of the Institute from "Institute of Wetland Management and Ecological Design" to "Institute of Environmental Studies and Wetland Management", with effect from the date of issuance of this notification.



By order of the Governor,
K.K. PANDEY
Deputy Secretary
to the Govt. of West Bengal

08 FEB 2023



No.J-17011/8/92-IA-III
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003

Dated the 14th March, 2014

OFFICE ORDER

Sub: Institutes/Agency authorise for demarcation of High Tide Line/Low Tide Line in the Coastal Regulation Zone - regarding.

In continuation to our earlier letter of even number dated 29th December, 1999 on the above subject, National Centre for Sustainable Coastal Management (NCSCM), Chennai, has also been authorised by the Central Government for demarcating High Tide Line (HTL) and Low Tide Line (LTL) in Coastal Regulation Zone (CRZ).

cc
99/3/14

2. The coastal State government and the Union Territory Administrations are requested to take up demarcation of HTL and LTL along the CRZ using the general guidelines (issued along with the above letter), with the assistance of any one of the following eight authorised agencies viz.,-

- (i) Space Application Centre, Ahmedabad
- (ii) Centre for Earth Science Studies, Thiruvananthapuram
- (iii) Institute for Remote Sensing, Anna University, Chennai
- (iv) Institute for Wetland Management and Ecological Designs, Calcutta
- (v) Naval Hydrographer's Office, Dehradun
- (vi) National Institute of Oceanography, Panjim, Goa
- (vii) National Institute of Ocean Technology (NIOT), Chennai
- (viii) National Centre for Sustainable Coastal Management (NCSCM), Chennai

2014
24/3/14

Yours faithfully,

(Lalit Kapur)
Director (IA.II)

To,

The Secretary (Environment & Forests) of coastal States of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha and Administrators of Andaman and Nicobar Islands, Puducherry, Lakshadweep, Daman & Diu.

All the above eight Administrations.

Guard



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